

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO:2092
TO BE ANSWERED ON 06.05.2016

LEGISLATION ON TRAFFICKING AND SEXUAL ABUSE OF CHILDREN

2092. DR. BHOLA SINGH:

SHRI ASHOK MAHADEORAO NETE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to bring a comprehensive legislation to deal with the issues of child trafficking, missing children, sexual abuse, slavery and employment of trafficked children and if so, the details thereof;
- (b) whether the Government has received some suggestions from Non-Governmental Organisations (NGOs) and other experts in this regard;
- (c) if so, the details thereof along with the reaction of the Government thereto; and
- (d) the present status of the legislation along with the time by which it is likely to be enacted?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d): Yes Madam. An Inter-Ministerial Committee under the Chairmanship of Secretary, WCD with Stakeholder Ministries/Departments, selected State Governments/UTs and Civil Society Organisations (CSOs) has been constituted for preparing a comprehensive legislation on tackling various aspects of trafficking. The Government has received suggestions from CSOs and other experts. The Government to finalise the legislative measure on submission of report by the Inter-Ministerial Committee.
